IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE NINTH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 545 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 01/04/2025 in W.P.No 35740 of 2022 on the file of the High Court.

Between:

Sri Bichala Arvind, S/o. Bichala China Ramulu, Aged about years, 0cc. Business, R/o. H.No. 3-16-106/9, Venkatreddy Nagar, Ambar Pet, Ramanthapur, Hyderabad

...APPELLANT/RESPONDENT No.4

AND

1. St. Marks High School, Rep.by its Principal, Sri. G. Arogya Reddy, S/o. Raphael Reddy, R/o. Situated at C.C.I. Road, Malreddypally village, Tandur, Vikarabad District.
2. The Arch Bishop of Hyderabad Mark Gopu, Rep. by its Rev. Father Victor S/o. Louis Joseph, R/o. C.C.I. Road, Malreddypally village, Tandur, Vikarabad District

...RESPONDENTS/WRIT PETITIONERS

3. The State of Telangana, Rep by its Principal Secretary to Government, Revenue Department, Secretariat Buildings, Hyderabad.
4. The District Collector, Vikarabad District
5. The Tahsildar, Stamps and Registration Department, Tandur Mandal, Vikarabad District.
6. The Sub- Registrar, Stamps and Registration Department, Tandur Mandal, Vikarabad District.

...RESPONDENTS/RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the official respondent Tahsildar, Thandur Mandal, Vikarabad District, i.e.

5th Respondent herein not to mutate the name of the unofficial respondents 1 &2 in the revenue records in respect of the land admeasuring Ac.0-26 Guntas in Sy. No. 128 situate at Malreddypally Village, Thandur Mandal, Vikarabad District in the interest of justice pending disposal of the writ appeal.

Counsel for the Appellant : SRI P.GANGAIAH NAIDU, Sr.Counsel, rep., Ms.G.BHANU PRIYA

Counsel for the Respondents No.1&2 : KURITI BHASKARA RAO

Counsel for the Respondents No.3to6 : SRI MURALIDHAR REDDY KATRAM, GP FOR REVENUE

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.545 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Gangaiah Naidu, learned Senior Counsel represents Ms. G. Bhanu Priya, learned counsel for the appellant; Sri K. Bhaskara Rao, learned counsel for respondent Nos.1 and 2 and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent Nos.3 to 6.

2. With the consent, finally heard.

3. During the course of hearing, learned counsel for the parties reached to a consensus. It is agreed that since learned Single Judge has not dealt with the merits of the cases despite the fact that the pleadings were complete, impugned common order dated 01.04.2025 directing the appellant to approach the Civil Court may be set aside and the learned Single Judge may be requested to decide the matter on its own merits.

4. In view of consensus arrived at, the impugned common order dated 01.04.2025 is **set aside**. W.P.Nos.34314 and 35740 of 2022 are restored to their original number. This Bench has no doubt that learned Single Judge will make endeavour to decide both the writ petitions on merits. Registry shall list the said writ petitions before the appropriate Bench in the next month.

5. With aforesaid and without expressing any opinion on merits, this Writ Appeal is **disposed of**. No costs

Interlocutory applications, if any pending, shall also stand closed.

SD/- K.SREERAMA MURTHY
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

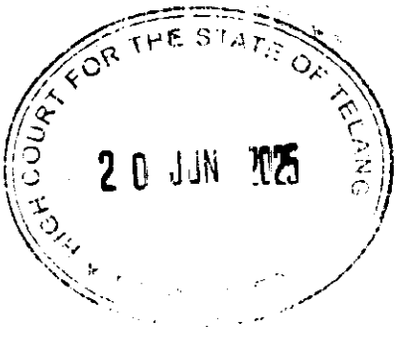
1. The Principal Secretary to Government, Revenue Department, Secretariat Buildings, State of Telangana, Hyderabad.
2. The District Collector, Vikarabad District
3. The Tahsildar, Stamps and Registration Department, Tandur Mandal, Vikarabad District.
4. The Sub- Registrar, Stamps and Registration Department, Tandur Mandal, Vikarabad District.
5. One CC to SRI G.BHANU PRIYA, Advocate. [OPUC]
6. One CC to SRI KURITI BHASKARA RAO, Advocate. [OPUC]
7. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
8. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:09/06/2025



JUDGMENT

WA.No.545 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

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19/6/25